GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE

LOK SABHA

STARRED QUESTION NO. 335. TO BE ANSWERED ON WEDNESDAY, THE 11TH DECEMBER, 2019.

NRI INVESTMENTS IN INDIA

*335. SHRI SADASHIV KISAN LOKHANDE: SHRI GIRIDHARI YADAV:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state: वाणिज्य एवं उदयोग मंत्री

- (a) whether any relaxation is being given to the Non-Resident Indians (NRIs) for making investments in India;
- (b) if so, the details thereof, including the pre-conditions for the said relaxation;
- (c) the total number of NRIs who have been given relaxation during each of the last three years; and
- (d) the amount of investments made as a result of the relaxation, including the places where the investments have been made?

ANSWER वाणिज्य एवं उद्योग मंत्री (श्री पीयूष गोयल) THE MINISTER OF COMMERCE & INDUSTRY (SHRI PIYUSH GOYAL)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 335 FOR ANSWER ON 11.12.2019.

(a) & (b): Government has put in place an investor-friendly policy under which FDI up to 100% is permitted under the automatic route in most sectors/activities including investments from Non-Resident Indians (NRIs). Foreign Direct Investment (FDI) policy is reviewed on an ongoing basis, with a view to making it more investor friendly, including for NRIs.

> The extant FDI policy allows special dispensation for NRI investments in various sectors such as Construction Development, Civil Aviation etc. Further, investments made under Schedule IV of FEMA (Non-Debt Instruments) Rules, 2019 on non-repatriation basis by NRIs, OCIs and Companies, Trusts and Partnership Firms incorporated outside India and owned by such NRIs and OCIs are deemed to be domestic investment at par with investment made by residents.

(c) & (d): Information in respect of concessions/exemptions given to the NRIs is not centrally maintained. Further, place-wise detail of investment by Non-Resident Indians (NRIs) in India is not maintained. However, the total investment made by NRIs on repatriation basis in Indian companies along with the total FDI equity inflow reported in the country is annexed.

ANNEXURE REFERRED TO IN REPLY TO PARTS (c) & (d) OF THE LOK SABHA STARRED QUESTION NO. 335 FOR ANSWER ON 11.12.2019.

NRI investments-FDI in India —Financial year wise.

Table 1: NRI investment through issue of equity instrument in Indiancompanies

	Amount in INR Crores
Year wise	FDI inflows (gross) in India
2016-17	1012.34
2017-18	1063.14
2018-19	1582.15
2019-20 (October 2019)	1302.50

Source: As reported to RBI by companies in Form FC-GPR declaring the investor type as NRI/OCI

Table 2: NRI investment through transfer of equity Instruments (inflows) inIndian companies

Amount in INR Crores

Year wise	FDI inflows (gross) in India
2018-19 (Sept 2018-March 2019)	38.70
19-20 (October 2019)	55.42

Source: As reported to RBI by transferor/ transferee/ Indian companies in Form FC-TRS, declaring the buyer type as NRI/OCI

[Note: Investor- wise (here NRI/OCI) classification is available only from September 01, 2018.]

Table 3: NRI investment through Portfolio Investment Scheme in equity instruments

	Amount in INR Crores
Year wise	Net inflows
2016-17	4622.78
2017-18	8280.69
2018-19	4444.00
2019-20 (October 2019)	883.92

Source: As reported to RBI by Authorized Dealer Category I Banks in LEG-NRI package
